

Regional Office
U.P. Pollution Control Board
Noida, GB Nagar
Email- ronoida@uppcb.in

Ref no: 222/L-75/2023

Date- 20/05/23

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: Supplementary Report in compliance of the order passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 1002/2018 Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors.

Sir,

That in compliance of the order dated passed by the Hon'ble National Green Tribunal, New Delhi in Original application No. 1002/2018 Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors. The supplementary report is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Therefore the supplementary report is attached herewith for kind persual and necessary action please.

Yours Sincerely



(Praveen Kumar)
Regional Officer

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/ NGT, New Delhi for persual and necessary action please.
3. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

SUPPLEMENTARY REPORT IN COMPLIANCE OF

HON'BLE NATIONAL GREEN TRIBUNAL

ORDER DATED 03rd AUGUST, 2022

IN

ORIGINAL APPLICATION NO 1002/2018

TITLED

Abhisht Kusum Gupta

Vs

State of Uttar Pradesh & Ors.

Background-

The operative part of Hon'ble National Green Tribunal order dated 03-08-2023 in OA no. 1002/2018 Abhisht Kusum Gupta Vs State of Uttar Pradesh & Ors. is reproduced as below:-

“ Summing up of some of the required immediate remedial steps

29. Based on the observations in para 20 to 26, we may sum up our directions under section 15 of the NGT Act for remedial action for protection of environment based on credible factual reports of statutory regulators - CPCB, UP PCB, NOIDA and DPCC :

- i) CPCB may issue appropriate directions to all PCBs/PCCs within two months, to give effect to section 24 of the Water Act, to the effect that Canals, water bodies (lentic or lotic) and the Natural Storm water drains are not to be used for discharge of treated or untreated trade or sewage effluents. The storm water drains, canals and water bodies need to be geo tagged and given UID. In any case, no consent be given for discharging effluents not meeting BOD criteria of Class "B". Drains built exclusively as conveyance system (open sewer) must terminate to STPs.
- ii) CTO granted to the Group Housing Societies (GHS) may require standards and specifications as per MoEF&CC Draft Notification dated 25.02.2022. SPCBs need to ensure utilisation of treated sewage. Mode of disposal should not be the drains. Effluents may go to sewers leading to STPs.
- iii) Thirty identified drains or any other such drain carrying sewage be diverted to existing STPs and not to Noida drain. Such drains are to be used for flood management.
- iv) All existing STPs and upcoming STPs need to meet standards as directed by this Tribunal vide order dated 30.04.2019 in OA No. 1069/2018, Nitin

Shankar Deshpande vs. Union of India & Ors. subject to further directions of Hon'ble Supreme Court in pending proceedings.

- v) MoU for utilisation for sewage between Power Plant and Noida be executed without delay.
- vi) ACS, UD of UP need to immediately review and ensure treatment of sewage generated by Khoda – Makaanpur.
- vii) DJB may ensure compliance of its four STPs so as to meet standards as directed by the Tribunal. Treated effluents of 90 MGD from four Phases be utilised rather than disposed in Shahdara drain.
- viii) No effluents be disposed by NCT Delhi in Kondli/Noida drain.
- ix) CPCB may independently monitor the directions from (ii) to (viii) and give its report to Chairman, CPCB who may issue further directions for compliance.

Further Directions

30. Apart from above remedial action to be taken by concerned authorities and monitored at highest level by the Chief Secretaries, UP and Delhi directly or through any appropriate mechanism, it is necessary to determine accountability for the past failures causing huge damage to the environment and public health and to meet cost of remediation. Pending consideration of action against other authorities and final accountability of NOIDA Authority and DJB, they are directed to deposit respectively a sum of Rs. 100 Crores Rs. 50 Crores in a separate account with CPCB towards interim compensation to be utilized for restoration measures in terms of a remedial plan to be prepared jointly by a joint Committee of Chairman CPCB, Chairman DPCC and Chairman UPPCB. Chairman CPCB will chair and steer the proceedings. The said Committee will be at liberty to co-opt any other expert/institution for the purpose and also identify executing agency which will act in coordination with the nominees of

Chief Secretaries of Delhi and UP. The Chief Secretaries of Delhi and UP will be free to identify the erring officers in the process and take remedial action and recover compensation from such erring officers/violators, including the group housing societies. Further action taken reports be filed within three months by the Chief Secretaries, Delhi and UP after coordinating with authorities in their respective States and by Chairman, CPCB.”

Compliance report on the points related to UPPCB has already been filed on 09-12-2022. Noida Authority, DPCC and CPCB has also filed compliance status to the Hon'ble NGT on 01-03-2023, 06-02-2023 and 23-03-2023 respectively. UPPCB is being filed supplementary report with latest compliance status and monitoring reports.

Compliance and Action Taken Report-

Chief Secretary, Uttar Pradesh has sent letter to concerned Department ACS/PS UDD, IIDC, Irrigation, Energy Department, Noida Authority and CPCB vide letter dated 06-09-2022 for compliance of Hon'ble NGTs order dated 03-08-2022. Copy of the letter dated 06-09-2022 is being attached as **Annexure-1**.

UPPCB and Noida Authority has filed compliance report in compliance of Order dated 03-08-2023 on 09-12-2022 and 01-03-2023 respectively with detailed action taken report against defaulter Group Housing Societies w.r.t. Show Cause Notices under Water Act and imposition of Environmental Compensation as per CPCB guidelines against defaulter Group Housing Societies.

Noida Authority filed Civil Appeal No. 8547-8548 of 2022 & Delhi Jal Board filed Civil Appeal No. 8967-8968 of 2022 before Hon'ble Supreme Court. Hon'ble Supreme Court passed order on 28-11-2022 in these Appeals as below:-

(A)

“ 1. Permission to file the appeal is granted.

2. Delay condoned.

3. Issue notice, returnable in eight weeks.

4. Pending further orders, there shall be a stay of the impugned order of the National Green Tribunal dated 3 August 2022, insofar as it directs Noida and the Delhi Jal Board to deposit respectively interim compensation of Rs. 100 crores and Rs. 50 crores”

In compliance of CPCBs directions dated 10-03-2023 for Compliance of Hon'ble NGTs order dated 03-08-2022 Direction under section 33A of Water (Prevention and Control of Pollution) Act, 1974 have been issued by UPPCB against Noida Authority for compliance of Hon'ble NGTs order dated 03-08-2022 listed on Sr. no. 29(iii), 29(iv) and for providing STP wise status/action plan for management of sludge generated and reuse of treated effluent and Urban Development Department for compliance of Hon'ble NGTs order dated 03-08-2022 listed on Sr. no. 29(vi) regarding disposal of wastewater generated from Khoda Makanpur Nagar Palika Parishad vide letters dated 05-04-2023 (Copy of the letters dated 05-04-2023 is being attached as **Annexure-2**).

In view of the disposal of untreated sewage in Kondli drain Environmental Compensation of Rupees 70.0 lakh has been imposed against the Municipal Council, Nagar Palika Parishad Khoda Makanpur and prosecution has also been filed (case no. 98500/2021) against Executive Officer, Nagar Palika Parishda, Khoda Makanpur under provisions of Water (Prevention and Control of Pollution) Act by UPPCB in the Special Judicial Magistrate Court (Pollution) Lucknow.

(5)

Kondli Drain-

In compliance of directions of Hon'ble Tribunal, UPPCB has installed online continuous monitoring system at U/stream & D/stream locations of Noida on Kondli Drain in August 2022. Meanwhile Regional Laboratory, NOIDA, UPPCB has been carrying out monthly monitoring of Kondli drain for general parameters and Fecal Coliform. Results have been presented in tables below-

Water Quality of U/S & D/S of Kondli Drain in Noida-

Sl. No.	Sample Location	Date	Physio-Chemical Parameters				Bacteriological Parameters	
			pH 6.5-9.0	BOD (mg/l) <30	COD (mg/l) <250	TSS (mg/l) <100	Total Coliform (MPN/10 0ml)	Fecal Coliform (MPN/100ml) <1000
Water Quality of Kondli Drain at upstream and downstream								
January 2023								
	U/S Kondli Drain Entry Point Sector-11 (Near Hari Darshan Police Chowki) Noida	17.01.23	8.31	77.0	381.8	206.0	4000000	3400000
	D/S Kondli Drain Before Meeting of Yamuna River (Vill- ChakMangaraula), Noida	17.01.23	7.64	53.0	276.8	153.0	3800000	2600000
February 2023								
	U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	16.02.23	7.86	82.0	368.0	193.0	3100000	2600000
	D/S Kondli Drain Before Meeting of Yamuna River (Vill- ChakMangaraula), Noida	16.02.23	7.61	56.0	256.0	142.0	3400000	2700000

March 2023							
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	22.03.23	7.86	76.0	272.0	149.0	3800000	2600000
D/S Kondli Drain Before Meeting of Yamuna River (Vill- ChakMangaraula), Noida	22.03.23	7.48	48.0	240.0	126.0	3200000	2200000
April 2023							
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	25.04.23	7.78	68.0	256.0	143.0	4300000	3100000
D/S Kondli Drain Before Meeting of Yamuna River (Vill- ChakMangaraula), Noida	25.04.23	7.53	42.0	224.0	133.0	4000000	2700000

Water Quality of Kondli Drain at Entry and Exit Point of NOIDA as observed during date of Grab sampling.

As is evident from the above results, though beyond standards, quality of drain with regards to general parameters as well as Fecal Coliform is better at confluence point of River Yamuna at Sector 168, NOIDA compared to its quality at Sector 11, NOIDA where it enters the geographical boundary i.e. Delhi to Noida.

Status of Group Housing Societies-

In compliance of directions of Hon'ble Tribunal, all Group Housing Societies as listed by Noida Authority are regularly monitored by joint team of NOIDA Authority and UPPCB for assessing status of installation, operation and efficacy of captive sewage treatment plants with regards to Fecal Coliform, among other parameters.

Out of 95 listed Group Housing Societies, STPs were found established in 83 societies, samples of all 83 STPs have been drawn and analysed at laboratory of Board. Status of compliance with regards to discharge standards for Fecal Coliform and other parameters for STPs of group housing societies and status of installation with regards to all 95 group housing societies has been stated in Table below-

No. of Group Housing Societies	STP Installed	STP Not Installed but having sewer-line connection to the terminal STPs of Noida Authority	Complying STP	Not Complying STP in terms of fecal coliform
95	83	*12	69	14

*Not installed (but having sewer line connection to terminal STP of Noida Authority)

Directions have been issued for installing fecal Coliform removal units such as chlorination, ozonation and others for disinfecting the treated effluent for STPs non-compliant in terms of fecal Coliform. The regular inspection of Group Housing society (GHS) STPs has been done by UPPCB & Noida Authority in Noida. Action by means of issuing show cause notice and initiating prosecution under relevant sections of Water (Prevention & Control of Pollution) Act, 1974 has been taken by UPPCB against 77 non-compliant/defaulters Group Housing Societies. UPPCB has also imposed Environmental compensation of ₹ 16.31 Crore as per CPCB guidelines against defaulter GHS in Noida.

Status of Noida STPs-

Noida has 6 numbers of STPs constructed at different places. The total capacity of existing STPs is 231 MLD. All STPs are conforming to the norms except fecal coliform values as per UPPCBs analysis report. Total sewerage generation on an average is 215 MLD. In order to tackle future projected load of sewage there shall be additional provisions of 02 STPs of total 180 MLD capacity. The work of installation of these 02 STPs is completed and trial run is started. Total treatment capacity of sewage 411 MLD and generation of sewage 215 MLD. There is no gap. The details of STPs are stated in the table below-

S.No.	STP's	Capacity	Technology	Year of establishment	Consent Status from UPPCB
1.	Sector-50 Noida	25 MLD	SBR	2011	YES
2.	Sector-50 Noida	34 MLD	SBR	2015	YES
3.	Sector-54 Noida	33 MLD	SBR	2011	YES
4.	Sector-54 Noida	54 MLD	SBR	2015	YES
5.	Sector-123 Noida	35 MLD	SBR	2011	YES
6.	Sector-168 Noida	50 MLD	SBR	2012	YES
7.	Sector-123, Noida	80 MLD	SBR	2023	YES
8.	Sector-168, Noida	100 MLD	SBR	2023	YES

* Sr.No.- 7 and Sr. No-8 are new installed STPs.

All eight STP's that are operational in Noida are having valid consent to operate from UPPCB.

Water Quality of STP's in Noida

MONTH- March-2023, STP Data

S. No.	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	Total Coliform (MPN/ 100ml)	Fecal Coliform (MPN/ 100ml)	PO ³⁻	NO ²⁻
1.	Sector 50 (25MLD SBR Outlet), Noida	06.03.23	Colourless	7.64	13.0	92.0	42.0	2800	790	0.84	0.3
		13.03.23	Colourless	7.62	9.0	88.0	39.0	1100	700	0.26	0.42
		20.03.23	Colourless	7.72	8.0	76.8	37.0	1600	540	0.38	1.2
		27.03.23	Colourless	7.51	11.0	93.6	28.0	2100	450	1.2	0.53
2.	Sector 50 (34 MLD SBR Outlet), Noida	06.03.23	Colourless	7.34	12.0	84.0	38.0	1600	240	1.4	0.53
		13.03.23	Colourless	7.28	8.0	68.8	37.0	2400	610	0.46	0.34
		20.03.23	Colourless	7.68	13.0	123.0	52.0	1500	680	1.1	1.3
		27.03.23	Colourless	7.26	15.0	128.0	51.0	1100	830	1.1	0.32
3.	Sector 54 (33 MLD SBR Outlet), Noida	06.03.23	Colourless	7.44	11.0	73.6	41.0	2500	930	1.1	0.5
		13.03.23	Colourless	7.36	12.0	104.0	58.0	4000	920	0.58	1.2
		20.03.23	Colourless	7.63	9.0	84.8	43.0	1200	400	0.62	0.58
		27.03.23	Colourless	7.44	12.0	101.6	33.0	1600	920	1.7	0.5
4.	Sector 54 (54 MLD SBR Outlet), Noida	06.03.23	Colourless	7.56	14.0	104	59.0	1100	200	1.6	0.18
		13.03.23	Colourless	7.55	9.0	84.0	41.0	1400	680	1.3	0.54
		20.03.23	Colourless	7.63	19.0	168.0	68.0	1700	790	0.88	0.64
		27.03.23	Colourless	7.31	16.0	145.6	46.0	2500	780	1.3	0.42
5.	Sector 123 (35 MLD SBR Outlet), Noida	06.03.23	Colourless	7.48	9.0	69.6	34.0	1400	780	1.7	0.38
		13.03.23	Colourless	7.42	11.0	94.4	56.0	1600	350	0.19	0.68
		20.03.23	Colourless	7.63	13.0	132.8	61.0	2400	930	0.18	0.46

		27.03.23	Colourless	7.51	9.0	78.4	27.0	1400	790	0.86	0.46
6.	Sector 168 (50MLD SBR Outlet), Noida	06.03.23	Colourless	7.53	15.0	136.0	63.0	2200	450	1.1	0.5
		13.03.23	Colourless	7.53	14.0	136.0	63.0	3500	790	0.54	0.46
		20.03.23	Colourless	7.54	10.0	79.2	46.0	1500	930	0.50	0.36
		27.03.23	Colourless	7.38	14.0	112.0	36.0	2000	920	1.6	0.5
7.	Sector 123 (80 MLD SBR Outlet), Noida	The S.T.P. was under trial in the month of Feb, 2023 and not operational in month of March, 2023.									
8.	Sector 168 (100 MLD SBR Outlet), Noida	06.03.23	Colourless	7.47	9.0	85.6	24.0	1400	400	0.56	0.38
		13.03.23	Colourless	7.82	7.0	69.6	29.0	1200	450	0.33	0.54
		20.03.23	Colourless	7.53	12.0	108.0	51.0	1100	200	1.2	0.3
		27.03.23	Colourless	7.47	09.0	85.6	24.0	1600	280	0.56	0.38

MONTH- April -2023, STP Data+

S. No.	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	Total Coliform (MPN/ 100ml)	Fecal Coliform (MPN/ 100ml)	PO ³⁻	NO ²⁻
1.	Sector 50 (25MLD SBR Outlet), Noida	03.04.23	Colourless	7.61	09.0	77.6	29.0	1200	610	1.0	0.82
		10.04.23	Colourless	7.21	13.0	112.0	51.0	2400	780	0.18	0.34
		17.04.23	Colourless	7.46	11.0	97.6	38.0	1200	610	1.1	0.24
		24.04.23	Colourless	7.44	16.0	136.0	47.0	3200	920	0.42	1.2
2.	Sector 50 (34 MLD SBR Outlet), Noida	03.04.23	Colourless	7.54	12.0	101.6	43.0	1600	920	1.3	0.56
		10.04.23	Colourless	7.13	15.0	136.0	56.0	1600	350	0.86	1.0
		17.04.23	Colourless	7.39	16.0	144.0	67.0	1100	830	1.4	0.5
		24.04.23	Colourless	7.36	14.0	112.0	44.0	1700	790	0.86	1.0
3.	Sector 54 (33 MLD SBR Outlet), Noida	03.04.23	Colourless	7.15	13.0	112.0	51.0	2100	780	1.2	0.64
		10.04.23	Colourless	7.36	10.0	101.6	43.0	1600	540	0.36	1.2
		17.04.23	Colourless	7.81	12.0	104.0	45.0	2400	790	1.1	0.9
		24.04.23	Colourless	7.22	15.0	128.0	51.0	3400	450	0.34	0.62
4.	Sector 54 (54 MLD SBR Outlet), Noida	03.04.23	Colourless	7.64	8.0	68.8	25.0	4700	930	0.84	8.42
		10.04.23	Colourless	7.28	12.0	112.0	48.0	3500	790	1.4	1.1
		17.04.23	Colourless	7.53	13.0	128.0	59.0	1600	920	0.56	0.36
		24.04.23	Colourless	7.26	9.0	92.0	32.0	1500	400	1.4	1.3
5.	Sector 123 (35 MLD SBR Outlet), Noida	03.04.23	Colourless	7.43	15.0	128.0	65.0	1200	450	1.1	0.5
		10.04.23	Colourless	7.62	16.0	144.0	59.0	2700	930	0.44	0.52
		17.04.23	Colourless	7.74	10.0	85.6	33.0	2500	930	1.2	0.88
		24.04.23	Colourless	7.34	11.0	112.0	46.0	1600	940	0.48	0.22
6.	Sector 168 (50MLD SBR Outlet), Noida	03.04.23	Colourless	7.81	11.0	88.0	33.0	2400	790	1.4	0.9
		10.04.23	Colourless	7.49	11.0	92.0	36.0	2000	920	0.22	0.38
		17.04.23	Colourless	7.15	15.0	136.0	64.0	1700	780	1.3	0.62
		24.04.23	Colourless	7.67	13.0	128.0	55.0	4100	680	1.0	1.4
7.		03.04.23	Colourless	7.71	13.0	108.0	41.0	1400	200	0.56	0.24
		10.04.23	Colourless	7.82	10.0	77.6	34.0	1600	240	1.2	0.54

	Sector 123 (80 MLD SBR Outlet), Noida	17.04.23	Colourless	7.36	13.0	112.0	48.0	1400	200	0.34	1.2
		24.04.23	Colourless	7.41	11.0	104.0	41.0	2100	400	0.18	1.0
8.	Sector 168 (100 MLD SBR Outlet), Noida	03.04.23	Colourless	7.34	9.0	92.0	39.0	2500	450	1.1	0.28
		10.04.23	Colourless	7.46	11.0	88.0	29.0	1100	790	0.56	0.88
		17.04.23	Colourless	7.28	9.0	73.6	26.0	1700	450	0.5	1.1
		24.04.23	Colourless	7.12	12.0	108.0	43.0	1500	450	0.66	0.92

* Sr.No.- 7 and Sr. No-8 are newly installed STPs

Compliance report is hereby submitted for your kind perusal please.

Pooja
20/5/23
Regional Officer
U.P. Pollution Control Board
Noida, GB Nagar

File No.81-7005(099)/280/2020-07-

उत्तर प्रदेश शासन

पर्यावरण, वन एवं जलवायु परियर्तन अनुभाग-7

संख्या-एन0जी0टी0-321/81-7-2022

लखनऊ : दिनांक : 06 सितम्बर, 2022

- 1- अपर मुख्य सचिव/प्रमुख सचिव,
नगर विकास/अवस्थापना एवं औद्योगिक विकास/
संचाई एवं जल संसाधन/ऊर्जा विभाग,
उ0प्र0 शासन।
- 2- अध्यक्ष/सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली/
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- 3- मुख्य कार्यपालक अधिकारी,
नवीन ओखला औद्योगिक विकास प्राधिकरण,
नोएडा।

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-1002/2018 अभिष्ट कुसुम गुप्ता बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 03.08.2022 का संदर्भ ग्रहण करने का कष्ट करें। मा0 अधिकरण द्वारा पारित आदेश के कार्यकारी अंश निम्नवत् है :

"29. Based on the observations in para 20 to 26, we may sum up our directions under section 15 of the NGT Act for remedial action for protection of environment based on credible factual reports of statutory regulators - CPCB, UP PCB, NOIDA and DPCC :

- i) CPCB may issue appropriate directions to all PCBs/PCCs within two months, to give effect to section 24 of the Water Act, to the effect that Canals, water bodies (lentic or lotic) and the Natural Storm water drains are not to be used for discharge of treated or untreated trade or sewage effluents. The storm water drains, canals and water bodies need to be geo tagged and given UID. In any case, no consent be given for discharging effluents not meeting BOD 28 criteria of Class "B". Drains built exclusively as conveyance system (open sewer) must terminate to STPs.
- ✓ ii) CTO granted to the Group Housing Societies (GHS) may require standards and specifications as per MoEF&CC Draft Notification dated 25.02.2022. SPCBs need to ensure utilisation of treated sewage. Mode of disposal should not be the drains. Effluents may go to sewers leading to STPs.
- ✓ iii) Thirty identified drains or any other such drain carrying sewage be diverted to existing STPs and not to Noida drain. Such drains are to be used for flood management.
- iv) All existing STPs and upcoming STPs need to meet standards as directed by this Tribunal vide order dated 30.04.2019 in OA No. 1069/2018, Nltin Shankar Deshpande vs. Union of India & Ors. subject to further directions of Hon'ble Supreme Court in pending proceedings.
- ✓ v) MoU for utilisation for sewage between Power Plant and Noida be executed without delay.
- ✓ vi) ACS, UD of UP need to immediately review and ensure treatment of sewage generated by Khoda - Makanpur.
- vii) DJB may ensure compliance of its four STPs so as to meet standards as directed by the Tribunal. Treated effluents of 90 MGD from four Phases be utilised rather than disposed in Shahdara drain.
- ✓ viii) No effluents be disposed by NCT Delhi in Kondli/ Noida drain.
- ix) CPCB may independently monitor the directions from (ii) to (viii) and give its report to Chairman, CPCB who may issue further directions for compliance.

Further Directions

30. Apart from above remedial action to be taken by concerned authorities and monitored at highest level by the Chief Secretaries, UP and Delhi directly or through any appropriate mechanism, it is necessary to determine accountability for the past failures causing huge damage to the environment and public health and to meet cost of remediation. Pending consideration of action against other authorities and final accountability of MOIDA Authority and DIB, they are directed to deposit respectively a sum of Rs. 100 Crores Rs. 50 Crores in a separate account with CPCB towards interim compensation to be utilized for restoration measures in terms of a remedial plan to be prepared jointly by a Joint Committee of Chairman CPCB, Chairman DPCC and Chairman UPPCB. Chairman CPCB will chair and steer the proceedings. The said Committee will be at liberty to co-opt any other expert/institution for the purpose and also identify executing agency which will act in coordination with the nominees of Chief Secretaries of Delhi and UP. The Chief Secretaries of Delhi and UP will be free to identify the erring officers in the process and take remedial action and recover compensation from such erring officers/violators, including the group housing societies. Further action taken reports be filed within three months by the Chief Secretaries, Delhi and UP after coordinating with authorities in their respective States and by Chairman, CPCB by email at judicial-ntg@gov.in preferably in the form of searchable PDF/GCR Support PDF and not in the form of image PDF.

List for further consideration on 12.12.2022.

2. उपरोक्त से स्पष्ट है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा मुख्यतः निम्नवत् निर्देश निर्गत करत हुए समयबद्ध एवं प्रभावी कार्यवाही की अपेक्षा की गई है:

- नहरों, स्थिर एवं प्रवाहमान जल निकायों एवं प्राकृतिक तूफानी (Natural Storm) जल प्रवाहों में उपचारित अथवा अनुपचारित औद्योगिक/अध्यात्मसायिक सीवेज प्रवाह को न गिराया जाए।
- प्राकृतिक तूफानी (Natural Storm) जल प्रवाहों, नहरों एवं जल निकायों को जियो टेग करत हुए यूआईडी दी जाए।
- सीवेज ट्रेन्स को एसटीपीओ में गिराया जाए तथा राज्य प्रदूषण नियंत्रण बोर्ड द्वारा उपचारित सीवेज का उपयोग सुनिश्चित कराया जाए।
- ग्रुप हाउसिंग सोसायटीज को प्रदान किए जाने वाले सीपीटीओ में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के झरपट नोटिफिकेशन दिनांक 25.02.2022 में विहित मानकों एवं दिक्कों का अनुपालन सुनिश्चित किया जाए।
- समस्त मौजूदा एसटीपीओ एवं भविष्य में निर्मित होने वाले एसटीपीओ में ओएण्ड सख्या: 1069/2018, नितिन रांकर देशपांडेय बनाम यूनियन ऑफ इण्डिया व अन्य में निर्गत ट्रिब्यूनल के आदेश दिनांक 30.04.2019 में विहित मानकों का अनुपालन मा0 उच्चतम न्यायालय में लम्बित कार्यवाही में निर्गत होने वाले अप्रेत्तर आदेशों के अधीन अनिवार्यरूपेण सुनिश्चित किया जाए।
- नोएडा ट्रेन्स, खोडा-मानकपुर पावर प्लाण्ट एवं नोएडा के मध्य सीवेज उपयोग हेतु एमओओयू के सम्बन्ध में निर्गत निर्देशों का अविलम्ब अनुपालन सुनिश्चित किया जाए।
- मा0 एनओजीटीओ के आदेशों/निर्देशों का अनुपालन न करने के कारण नोएडा अथॉरिटी के विरुद्ध ₹ 100 करोड़ तथा दिल्ली जल बोर्ड के ऊपर ₹ 50 करोड़ रास्ति अधिरोपित किया गया है।
- उक्त प्रक्रिया में मुख्य सचिव स्तर से दोषी अधिकारियों/ग्रुपहाउसिंग सोसायटीज को चिन्हित कर उनके विरुद्ध कार्यवाही के निर्देश दिए गए हैं।

- उक्त के सम्बन्ध में एक्शन टेकेन रिपोर्ट्स मुख्य सचिव, उत्तर प्रदेश एवं मुख्य सचिव, दिल्ली द्वारा समन्वयोपरान्त तीन माह में दाखिल किए जाने की अपेक्षा करते हुए मा0 अधिकरण द्वारा अगली सुनवाई दिनांक 12.12.2022 को नियत की गई है।

3. अतः प्रश्नगत प्रकरण में कृत कार्यवाही की रिपोर्ट अधोहस्ताक्षरी के स्तर से मा0 एन0जी0टी0 में दाखिल किए जाने के दृष्टिगत आपसे अपेक्षा है कि विषयगत वाद में मा0 अधिकरण द्वारा पारित उक्त आदेश दिनांक 03.08.2022 का समयान्तर्गत अनुपालन सुनिश्चित कराने तथा अनुपालन आख्या एवं उपाचारात्मक कार्यवाही का एक्शन प्लान संलग्न प्रारूप पर पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उ0प्र0 शासन (ई-मेल soenvups@rediffmail.com) तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (ई-मेल ms@uppcb.in) को दिनांक 30.09.2022 तक उपलब्ध कराया जाये।

Signed by दुर्गा शंकर
मिश्र

Date: 04-09-2022 14:41:10

Reason: शक्ति सिंह

मुख्य सचिव।

संख्या एवं दिनांक तदैव

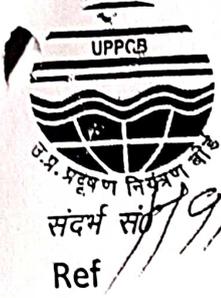
प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस निर्देश के साथ प्रेषित प्रकरण में अपने से संबंधित बिन्दुओं पर अनुपालन पूर्ण कराने तथा संबंधित विभागों/एजेन्सियों से समन्वय स्थापित करते हुए समेकित अनुपालन आख्या/उपाचारात्मक कार्यवाही का एक्शन प्लान शासन को उपलब्ध कराने का कष्ट करें।
2. गार्ड फाइल।

आज्ञा से,

(मनोज सिंह)

अपर मुख्य सचिव।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Annex-2

17-4-23

दिनांक
Date 5/4/23

संदर्भ सं० 191611
Ref /C-1/ NCT-77 /2023

सेवा में,

मुख्य कार्यपालक अधिकारी
नवीन ओखला औद्योगिक विकास प्राधिकरण
सेक्टर-6, नोयडा,

विषय:- नोयडा ड्रेन में अपशिष्ट जल निर्वहन के संबंध में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा- 33ए के अन्तर्गत निर्देश।

महोदय,

कृपया केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र संख्या- 119014/59/2020/डब्ल्यूक्यूएम -1/9504 दिनांक 10 मार्च, 2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा ओ0ए0 संख्या 1002/2018 अभिष्ट कुसुम बनाम स्टेट आफ यू0पी0 एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक- 03.08.2022 को पारित आदेश के अनुपालन में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा- 18(1)(बी) के अन्तर्गत उ0प्र0 प्रदूषण नियंत्रण बोर्ड को निर्देश जारी किए गए हैं (छायाप्रति संलग्न)। उक्त के अनुक्रम में नोयडा ड्रेन में उत्प्रवाह निस्तारण के संबंध में आपको निम्नानुसार निर्देश जारी किए जाते हैं:-

1. Noida Authority should comply with Para 29 (iii) of Hon'ble NGT order dated 03.08.2022 regarding tapping of 30 identified drains or any other such drain carrying sewage so as to divert to existing STPs and not to Noida drain & to submit drain-wise action plan of all 30 drains & other drains in NOIDA for diversion to existing STP and for ultimate disposal of treated effluent not to NOIDA drains.
2. Noida Authority shall submit time-bound action plan to ensure compliance of Para 29 (iv) regarding compliance of all existing STPs and upcoming STPs as per standards as directed by this Tribunal vide order dated 30.04.2019 in OA No. 1009/2018, Nitin Shankar Deshpande vs. Union of India & Ors. subject to further directions of Hon'ble Supreme Court in pending proceedings.
3. Noida Authority shall provide STP wise status/ action plan for management of sludge generated and reuse of treated effluent.

कमशः पेज नं0-2.....

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
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दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
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Website : www.uppcb.com

उपरोक्त निर्देशों के अनुपालन में कृत कार्यवाही की अनुपालन आख्या एवं प्रस्तावित कार्यवाही के संबंध में समयबद्ध एक्शन प्लान के साथ 15 दिन के अन्दर प्रेषित करना सुनिश्चित करें ताकि केन्द्रीय प्रदूषण नियंत्रण बोर्ड को समयान्तर्गत अनुपालन आख्या प्रेषित की जा सके।
संलग्नक:- उपरोक्तानुसार।

(मनोज सिंह)
अध्यक्ष

प्रतिलिपि:-

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र संख्या- ए-19014/59/2020/डब्ल्यूक्यूएम-1/9504 दिनांक 10 मार्च, 2023 के अनुक्रम में सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोयडा।
3. विधि अधिकारी (प्रथम), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।



सदस्य सचिव



Annex-2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०

Ref

/C-1/ N 47-77 /2023

दिनांक

Date

सेवा में,

प्रमुख सचिव
नगर विकास विभाग
उ०प्र० शासन।

विषय:- नोयडा ड्रेन में अपशिष्ट जल निर्वहन के संबंध में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा- 33ए के अन्तर्गत निर्देश।

महोदय,

कृपया केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र संख्या- 119014/59/2020/डब्ल्यूक्यूएम-1/9504 दिनांक 10 मार्च, 2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा ओ०ए० संख्या 1002/2018 अभिष्ट कुसुम बनाम स्टेट आफ यू०पी० एवं अन्य में मा० राष्ट्रीय हरित अधिकरण द्वारा दिनांक- 03.08.2022 को पारित आदेश के अनुपालन में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा- 18(1)(बी) के अन्तर्गत उ०प्र० प्रदूषण नियंत्रण बोर्ड को निर्देश जारी किए गए हैं (छायाप्रति संलग्न)। उक्त के अनुक्रम में नोयडा ड्रेन में उत्प्रवाह निस्तारण के संबंध में आपको निम्नानुसार निर्देश जारी किए जाते हैं:-

1. To intervene on the matter of disposal of wastewater generated from KhodaMakanpur Nagar Palika and resolve the issue of availability of land.
2. To review and ensure immediate compliance of Para 29 (vi) of Hon'ble NGTs direction dated 03.08.2022

उपरोक्त निर्देशों के अनुपालन में कृत कार्यवाही की अनुपालन आख्या एवं प्रस्तावित कार्यवाही के संबंध में समयबद्ध एक्शन प्लान के साथ 15 दिन के अन्दर प्रेषित करना सुनिश्चित करें ताकि केन्द्रीय प्रदूषण नियंत्रण बोर्ड को समयांतर्गत अनुपालन आख्या प्रेषित की जा सके।

संलग्नक:- उपरोक्तानुसार।

(मनोज सिंह)
अध्यक्ष

प्रतिलिपि:-

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र संख्या- ए-19014/59/2020/डब्ल्यूक्यूएम-1/9504 दिनांक 10 मार्च, 2023 के अनुक्रम में सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, नोयडा।
3. विधि अधिकारी (प्रथम), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

सदस्य सचिव

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
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